

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation.

GOVERNMENT ORDER NO:- 1082 -- JK (LD) of 2025

DATED:- 21 - 01 - 2025

Sanction is hereby accorded to the appointment of Officer's of Revenue Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 21- 01 - 2025

No:-LAW-OIC/01/2025

Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Secretary to Government, Revenue Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Reyaz Ali Bhat
21.01.25

Annexure to the Government Order No. 1082 – JK(LD) of 2025 dated 21.01.2025

S.No.	WPC /T.A	Title of Case	Name of the OIC with Designation
1	CP No. 180/2024 in T.A No. 635/2020	Sehdev Singh Bahu & ors V/s Department Of Revenue and Anr.	Sh. Shishir Gupta, Addl. Dy. Commissioner, Jammu
2	OA No. 507/2023	Rakesh Kumar V/s Department Of Revenue.	Sh. Shishir Gupta, Addl. Dy. Commissioner, Jammu
3	T.A No. 8504/2021	Navneet Kumar Vs. General Administration Department	Sh. Shishir Gupta, Addl. Dy. Commissioner, Jammu
4	T.A No. 6075/2021 in SWP No. 216/2018	Rajinder Singh Vs. Department of Revenue.	Sh. Shishir Gupta, Addl. Dy. Commissioner, Jammu
5	T.A No. 8186/2021 in SWP No. 151/2015	Vikas Sharma Vs. General Administration Department	Sh. Shishir Gupta, Addl. Dy. Commissioner, Jammu
6	T.A No. 201/2020	Anil Kumar Vs. General Administration Department	Sh. Shishir Gupta, Addl. Dy. Commissioner, Jammu
7	T.A No. 45/2022 in SWP No. 1073/2016	Mohd Suhail V/s Department Of Revenue.	Sh. Shishir Gupta, Addl. Dy. Commissioner, Jammu
8	O.A No. 689/2024	Ravi Kumar & others Vs. General Administration Department	Sh. Shishir Gupta, Addl. Dy. Commissioner, Jammu.

Devesh

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